

- (2) Securing full recognition of the magnitude and complexity of the problems and, in this context, highlighting the burden imposed on India and the need for a much larger flow of international assistance to India; and
- (3) Getting the international community to acknowledge that the speedy voluntary return of the refugees under credible guarantees of safety is imperative and that to secure this, necessary conditions will have to be created in East Bengal.

**Construction of Houses in Greater Kailash Part-II, New Delhi.**

\* 1643. SHRI N.K. SANGHI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether because of unresolved differences between Delhi Land and Finance Company and Government for over a number of years the plot holders of Greater Kailash Part-II, New Delhi have been denied the right of construction of houses in all the blocks except in 'E' block;

(b) whether during the period of dispute between the company and Government, the cost of construction has gone up by nearly 70 per cent and any further delay is going to affect the plot holders more adversely; and

(c) if so, whether Government propose to resolve all their differences within a specified date and give permission to the plot holders for starting the construction of houses ?

THE MINISTER OF WORKS AND HOUSING AND HEALTH & FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT) : (a) Building activity in blocks

other than 'E' Block, has not been allowed by the Municipal Corporation of Delhi as the colonisers have not provided services complete according to the approved services plans.

(b) The cost of construction has been going up but it is not possible to indicate the exact extent of rise.

(c) Government have no differences with the colonisers. The colonisers were required to complete the laying of services within a period of one year from the date of approval of the layout by the corporation. They have been allowed extension of one year by the Corporation to provide the services up to the required standard. The extended period would expire in December, 1971 and it is expected that the colonisers will provide the required services within the extended period.

**Abolition of Contract system in M.E.S.**

\*1644. SHRI KRISHNA HALDER : Will the Minister of DEFENCE be pleased to state :

(a) whether Government have any plan to abolish the contract system in M.E.S. ; and

(b) if so, from when ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) No, Sir.

(b) Does not arise.

**Budget Provision for Ghadar Party Memorial in U.S.A.**

\*1645. SHRI B.S. BHAURA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :